IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3465 of 2020

Md. Samser Ansari ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : Md. Azeemuddin, A.P.P.

02/14.09.2020 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Md. Azeemuddin, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Hunterganj P.S. Case No. 130 of 2019.

One Hywa vehicle was intercepted and a person apprehended. He disclosed about the coal laden vehicle and after unloading the coal the vehicle was being taken to Gaya.

The petitioner appears to have been implicated on the confession of the apprehended accused person.

Regard being had to the seriousness of the nature of allegation levelled against the petitioner, I am not inclined to grant anticipatory bail to the petitioner. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)

Alok/-